

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY FOURTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 297 OF 2025

Between:

V. Sathish Kumar, S/o G.R. Veeraraghavan, Aged 55 Years, Occ: Business, R/o Villa No. 36, Cannondale Rajapushpa Properties, Near Narsingi Gosala, Kokapet, Ranga Reddy District- 500075, Telangana.

Also at: #8-2-626, Reliance Majestic, Block-3, Road No.11, Banjara Hills, Opp: Care Hospital Lane, Hyderabad – 500 034.

...APPLICANT/PETITIONER

AND

1. M/s. J.L. Sathguru Developers and Constructions, Having its Office at H.No. 2-00, Sri Sri Nagar Colony, Kammaguda Village, AbdullapurmetMandal, Ranga Reddy District - 501513 Represented By its Managing Partners G. Ramakrishna and P. Bhanu Kumar.
2. G. Ramakrishna, S/o G. Shiva Ramakrishna Prasad, Aged 47 Years, Occ: Business, R/o H.No. 10-158/1, New Venkateshwara Colony, Jillelguda, Balapur Mandal, Ranga Reddy District.
3. P. Bhanu Kumar, S/o P. Damodhar Goud, Aged about 39 Years, Occ: Business R/o H.No. 3-54, Palmakole, Ranga Reddy District.
4. C. Venugopal Reddy, S/o Chenchu Reddy, Aged about 52 Years, Occ: Business R/o H.No. 3/5B, Nedarapeta, Kondapuram Eturu, Cuddapah, Andhra Pradesh - 516 474.
5. D. Ramalingeshwara Reddy, S/o D. Chinna Ramalinga Reddy, Aged about 58 Years, Occ: Business R/o H.No. 3/713-1-1. Krishnapuram 4th Road, Tadpatri Ananthapur, Andhra Pradesh - 515 411.

6. B. Rama Krishna, S/o B. Jagannath, Aged about 52 Years, Occ: Business, R/o H.No. 1-11-110/2, Tata Chary Colony Begumpet, Hyderabad, Telangana.
7. T. Ashok Goud, S/o T. Pentaiah, Aged 59 years, Occ: Business R/o H.No. 2-99, Sri Sai Nagar Colony Kammaguda, Turkayamjal, Abdullapurmet Ranga Reddy, Telangana.

...RESPONDENTS

Arbitration Application filed Under Section 11 (6) of the Arbitration and Conciliation Act, 1996 R/W Scheme for Appointment of arbitrators, 1996 praying that in the circumstances stated in accompanying affidavit this Hon'ble Court may be pleased to appoint an Arbitrator on behalf of the respondents in terms of Clause 15 of Partnership Deed dated 29.12.2018 as envisaged under Section 11(6) of the Arbitration and Conciliation Act, 1996 for adjudication of disputes between the Applicant and Respondents.

Counsel for the Applicant: Sri. Kapuluru Sai Varun

Counsel for the Respondents 1 to 5 and 7: Sri. M Laxman Rao

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.297 of 2025

DATED: 24.04.2026

Between:

V. Satish Kumar

... Applicant

AND

M/s. J.L. Sathguru Developers and Constructions,
Rep., by its Managing Partners,
G. Ramakrishna and P. Bhanu Kumar,
Kammaguda Village, Abdullapurmet Mandal,
Ranga Reddy District and 6 others.

... Respondents

ORDER:

Heard Mr. Kapuluru Sai Varun, learned counsel appearing for the applicant and Mr. Laxman Rao, learned counsel appearing for respondent Nos.1 to 5 and 7.

2. By order dated 02.04.2026, this Court proposed to appoint Sri C. Hare Krishna Bhupathi, retired District Judge, as an independent Arbitrator to adjudicate the dispute between the parties. The order dated 02.04.2026 is extracted hereunder for easy reference:

“Mr. Kapuluru Sai Varun, learned counsel appears for the applicant.

The parties have entered into a Partnership Deed dated 29.12.2018. In respect of the disputes arose between them, the applicant has invoked arbitration clause 15 and issued notice dated 12.09.2025 upon the respondents for appointment of an arbitrator. Despite service of notice, no reply has been given by the respondent. Therefore, the applicant has approached this Court for appointment of an independent arbitrator under Section 11 (5) and (6) of the Arbitration and Conciliation Act, 1996. Respondents No.1 to 5 and 7 have entered appearance through Mr. M.Laxman Rao, learned counsel, who submits that he has no objection for appointment of an independent arbitrator as proposed by the applicant *i.e.*, Mr. C.Hare Krishna Bhupathi, retired District Judge.

Learned counsel, however, has not made any comments on the merits of the matter, which are left open to be taken in the arbitration proceedings.

Both the learned counsel agree for appointment of a sole arbitrator instead of a panel of three arbitrators as per Clause 15 of the Partnership Deed dated 29.12.2018.

In view of the consensus arrived between the parties, I hereby propose to appoint Mr. C.Hare Krishna Bhupathi, retired District Judge (R/o.Flat No.203, Laxmi Residency, Road No.9, New Nagole Colony, lane by the side of Union Bank of India, Nagole Branch; Mobile No 9573889969), as an independent Arbitrator to adjudicate the dispute between the parties. The proposed Arbitrator is requested to submit his consent and declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

The matter be listed after three weeks with the response, if any, of the proposed Arbitrator.”

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, ‘the Act’) by letter dated 13.04.2026.

4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Sri C. Hare Krishna Bhupathi, retired District Judge (R/o. Flat No.203, Laxmi Residency, Road

No.9, New Nagole Colony, lane by the side of Union Bank of India, Nagole Branch; Mobile No: 9573889969), to act as an independent Arbitrator in respect of the dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

Sd/- M. MANJULA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Sri. C. Hare Krishna Bhupathi, retired District Judge (R/o. Flat No.203, Laxmi Residency, Road No.9, New Nagole Colony, lane by the side of Union Bank of India, Nagole Branch; Mobile No: 9573889969)
(By Special Messenger)(Along with a Copy of affidavit and material papers)
2. One CC to Sri. Kapuluru Sai Varun, Advocate [OPUC]
3. One CC to Sri. M Laxman Rao, Advocate [OPUC]
4. Two CD Copies

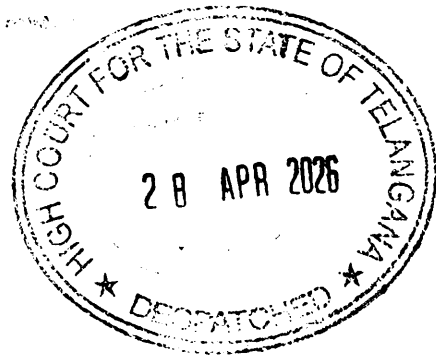
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HIGH COURT

HC,J (AKRS,J)

DATED: 24/04/2026



ORDER

ARBAPPL.No.297 OF 2025

**DISPOSING OF THE
ARBITRATION APPLICATION**

6MT
24/4/26